

**O.A 1647/05**

**Dt. 21.09.2011**

**Hon'ble Mr. D.C. Lakha, A.M**  
**Hon'ble Mr. Sanjeev Kaushik, J.M.**

Sri A. K. Tripathi, counsel for the applicant and Sri P.N. Rai, counsel for the respondents are present.

The preliminary objection about maintainability of O.A has been raised by the counsel for respondents saying that the matter is not cognizable by the C.A.T. Learned counsel for the applicant fairly admitted saying that there was some other counsel who in good faith might have filed this O.A here. Since the O.A is not cognizable to be entertained by C.A.T, the counsel for applicant has submitted that he want to withdraw the same with liberty to approach the appropriate forum.

Accordingly we allow the O.A to be withdrawn with liberty to the applicant to take appropriate legal remedy available in law.

  
JM

  
AM

Anand/